GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 3541 TO BE ANSWERED ON 11.08.2025

Violation of Environmental Norms

3541. SHRI LAXMIKANT PAPPU NISHAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of petrol pumps inspected by the Central Pollution Control Board (CPCB) and Petroleum and Explosives Safety Organisation (PESO) along with the number of petrol pumps found violating the norms;
- (b) whether any independent or Government audit of environmental compliance of retail outlets (petrol pumps) set up by Oil Marketing Companies (OMCs) has been conducted during the last five years;
- (c) whether the Government is implementing any policy to place the audit report of all petrol pumps in public domain; and
- (d) the number of retail outlets set up without environmental clearance or in violation of rules during the last five years along with the action taken against them in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d):

As informed by Ministry of Petroleum and Natural Gas, the Retail Outlets (ROs) of Oil Marketing Companies (OMCs) are set-up after getting No Objection Certificate (NOC) from Petroleum and Explosives Safety Organisation (PESO) and District Magistrate or Commissioner of Police, as per the location of the proposed RO. The NOC is issued by District Magistrate or Commissioner of Police after getting clearance as applicable from various Departments detailed below:

- (i) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;.
- (ii) comments from the Police Department regarding traffic density and impact on traffic;
- (iii) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local

- area development planning including schools, hospitals and mitigating measure, if any, is provided;
- (iv) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;
- (v) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

In addition, Central Pollution Control Board (CPCB) has issued "Guidelines for setting up of new petrol pumps" dated 07.01.2020 and addendum dated 16.08.2021 which prescribe various pollution prevention and control measures besides siting criteria for setting up of new petrol pumps. Further, State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) have been directed to ensure strict adherence to the CPCB guidelines.

As per aforementioned guidelines, ground water and soil quality monitoring test will be conducted for those petrol pumps, that are selling more than 300 KL/month and set up in cities with population more than 10 lakh population by OMCs once in two years through the laboratories authorised under Environment (Protection) Act, 1986. In case of fuel retail outlets which are located within 100 meter from the nearest point of surface water bodies, the ground water and soil quality monitoring test near the premises of such petrol pumps shall be conducted by OMCs once in a year through laboratories authorised under Environment (Protection) Act, 1986 or laboratories with national/international accreditation. The monitoring reports are submitted to SPCBs/PCCs.

As per the aforesaid guidelines, Petroleum and Explosive Safety Organisation (PESO) shall conduct audit of tanks and fuel equipments including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

During the last 5 years, two ROs of OMCs have been closed in compliance with the order of Hon'ble National Green Tribunal.
